

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:1353
ANSWERED ON:18.07.2014
COMPLAINTS REGARDING MPLAD SCHEME
Azad Shri Kirti (JHA)

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has received complaints with regard to creating hurdles and causing delay by the district administration in the implementation of Members of Parliament Local Area Development (MPLAD) Scheme;
- (b) if so, the details thereof, State/UT-wise including Bihar;
- (c) the action taken/being taken by the Government in this regard;
- (d) whether the Members of Parliament are facing difficulties in implementation of the work under the MPLAD Scheme in Bihar; and
- (e) if so, the details thereof and corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING, MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH)

(a) to (e): Under Members of Parliament Local Area Development Scheme (MPLADS), MPs recommend works of developmental nature for creation of durable community assets on the basis of locally felt needs. Implementation of the works in the field is undertaken by the District Authorities, as per the State Governments technical, administrative and financial rules.

The Guidelines prescribe that all recommended eligible works should be sanctioned by the District Authorities within 75 days from the receipt of the recommendations, and the MPs should be informed regarding rejections if any within 45 days with reasons thereof. The time-limit for completion of the works should generally not exceed one year.

Problems of delay, etc. in sanction and implementation of the works are addressed at the district level, data on which is not maintained at the central level in the Ministry.

In all cases where references regarding delay, etc. in the sanction or implementation of the works at the district level are received in the Ministry, the State Governments/District Authorities are requested to take appropriate action and the cases are monitored for necessary compliance.